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डा ० लक्ष्मी माराजण वाण्डेय (मंदसीर) : अध्यक्ष महोदय, कृषि राज्य मंत्री महोदय ने धपने एक वक्तव्य में कहा था कि उन को कृषि मुल्य भायोग का प्रतिवेदन प्राप्त हो चुका है। उधर गन्ना उत्पादकों तथा किमानों के अन्दर सरकार की नई खाद्य नीति के भन्तर्गत गेह सादि की प्रौक्योरमेट तथा गन्ने की कीमत को लेकर वड़ा भारी असंतोष है। स्वय कृषि राज्य मुली जी ने इस तथ्य को स्वीकार किया है कि कृषि मुल्य मायोग ने मपनी सिफारिणों में गन्ने की कीमत बढाने के बारे में सिफारिश की है। मैं समद कार्य मत्री जी के माध्यम से कृषि मती महोदय से अन्रोध करूंगा कि वे इस बारे में एक वक्तव्य देने की फ़पा करेगे कि गेह के प्रौक्योरमेन्ट ग्रांर गन्ने की कीमत के बारे मे उन की नीति क्या हैं ? भ्राप इनकी कीमने बढाना र्जा रहे हैं अथवा नहीं?

मेरा यह भी मनुरोप है कि उस प्रति-वेदन को सभा पटल पर रखा जाये तथा इस सदन में उस पर चर्चाहो।

SHRI K. RAGHU RAMAIAH: Sir, as you have rightly observed, my statement relates to the business during the next week. So, whatever pertains to the business during the next week, I shall communicate it to the concerned Ministers.

#### 12.30 hrs.

TOBACCO BOARD BILL-contd.

T. SHRIMATI LAKSHMIKANT-HAMMA (Khammam): Mr. Speaker, Sir. I welcome the Tobacco Board Bill, 1974. We have been for many years pleading on the Floor of the House for appointment of a Board like this. Shri L. N. Mishra, when he was Minister of Commerce assured this House that such a Board will be setup and now this Bill is before the House and we welcome it. Andhra Pradesh has been the largest grower of virginia tobacco. I think, Andhra grows more than 80 per cent of the total production of virginia tobacco in the country. Even in Andhra Pradesh

the largest quantity of tobacco is grown in the district of Guntur. tobacco growing agriculturists have a number of difficulties and lack of facilities as far as growing and marketing is concerned. I hope this tries to remove some of these drawbacks. I request that some of the difficulties that the agriculturists have been facing such as payment for their produce, or the marketing of their produce or the prices for their produce. I think, in the Bill, certain provisions have been made for stabilising the prices of tobacco. Sir, the agriculturists should be given fertilisers. Though the Bill seeks to remedy many of the difficulties of the agriculturists, still, it is not all comprehensive. There is no mention about the purchase or the marketing of tobacco. Now, in auction, anybody can go and purchase and if they all are united, the same old difficulties will continue.

Sir, the companies which are in this trade are exploiting the agriculturists to such an extent that payment is not made in time. If tobacco is bought this year, most probably, the payment will be made next year. Not even half of the payment is made this year. The agriculturists are not able to get fertiliser on Joan. Sir, tobacco is such a produce which needs a lot of fertiliser and fertiliser is not available in the open market. They have to go somewhere and buy fertiliser at an exhorbitant price. So, how are you going to remedy the situation? proposed Board should see that the agriculturists are given fertiliser in adequate quantities. Some facilities should be given so that the agriculturists are able to get fertiliser. think there are some private companies which give fertiliser on loan-I remember one-and they deduct the amount at the time of purchasing the tobacco. So, you should evolve certain things like this so that the agriculturists are able to get fertiliser. Thereshould also be some facilities for mak-When tobacco ing payments. bought, there should be immediate payment, instead of postponing it to next year or some other year.

I am also glad that some provision has been made in this Bill for research. Tobacco is a produce which needs research from time to time. Improvements can be made. should also be publicity abroad. This is a commodity which fetches substantial amount of foreign exchange for the country. We now learn-I do not know the reasons; the Minister must be able to explain-that there has been a fall in demand in the international market. I do not know whether it is because the consumption of tobacco is coming down. We do not grudge about it. But, why has it been What are the reasons? Some 80? people have been complaining that the demand for tobacco has fallen, compared to the previous years. question is, whether it is only in regard to our tobacco. It is also good that the Bill makes provision for publicity abroad so that Indian tobacco can be exported and we will be able to get more foreign exchange.

Sir, another question is, what is the Government going to do in regard to the private, companies? These private companies have not been very clear in their dealings, as far as the agriculturists are concerned. What is the Government going to do? It is all right you have said that the agriculturists have all to get registered. Only when you give a certificate, they will be eligible to grow tobacco other-wise not. In order to remove the injustices that may be done in this process, agriculturists who have growing tobacco for a long time should be allowed to continue growing tabacco and their requests for issue of these certificates should not be rejected.

I think there is scope for expansion also. After the Nagarjunasagar project is completed, there will be change in production-complex in Guntur in respect of tobacco because it will be mostly irrigated land and there might be charge in production pattern. But what about • expanding it to other parts? All this had to be surveyed and help should be given to the agriculturists. I welcome this Bill.

The Bill also says that the grower should get a remunerative price and that there should be no wild fluctuations in price. But how are you going to do it? You are going to auction and the same companies may unite and see that a fair price is not paid to the agriculturist. One thing is that there should be improved marketing within the country. All those clauses are What is more important is implementation. You are going to constitute a board with eminent Members of Parliament as well as Members in the trade and some officers. They should take suitable steps. should take special interest because their resources which we see from the Bill are not much. They should be given more resources and facilities to under take the work entrusted to them.

SHRI PATTABHI RAMA (Rajamundry): Sir, this legislation is long overdue. But better late than never and I am glad that the Government had come forward with this Bill at least now, to safeguard the interests of the farmers as well as persons in tobacco trade. Andhra Pradesh grows the largest amount of tobacco and thus contributes to the Government by way of excise and sales tax. So we feel that people should be given the benefit. they are entitled to. At present there are a few monopolists who dictate the price to the grower who takes all the trouble. The grower parts with the commodity at whatever price they give. Their interests should be safeguarded by this legislation.

I have tabled a few amendments to make the Bill fool proof and I want to refer to them. Clause 6(5) in the Bill as is worded at present prohibits the full time officers from undertaking any work unconnected with their duties except with the permission of the Central Government. In view of the provision contained in clause 9(1) thereby the Government may dissolve the board at any time, such officers should be permitted to continue their connections, if any, with business concerns other than tobacco companies.

~ TShri Pattabhi Rama Raol Suppose they appoint a brilliant lawyer who is a retired judge and who practices in the High Court or Supreme Court which does not come in clash with tobacco business. If he is asked to stop the practice completely and serve the Board as its chairman, what is his position? Suddenly after a year or so, if they dispense with his services, he will be neither here nor there. I suggest that in cuch circumstances they may be allowed to continue in their own business or calling which will not come in the way of his duties as chairman. Or, in the alternative, the appointment of these officers must be for a minimum period of five years in order to attract exceptionally qualified persons. Personally I feel that a person who is appointed as chairman must have perfect knowledge not only of tobacco growing but also the tricks of the business and he will be a good chairman.

I have also given notice of a new sub-clause 8(2)(k). The reason is quite obvious. It is the general impression that certain companies which are part of the world monopolies are controlling the prices of Indian to-bacco.

With regard to clause 8(2)(h), I may say that the expression 'promoting' gives an impression that at best it is an honest endeavour. For proper auctioning of tobacco, as envisaged under section 13, it 13 essential that tobacco must be graded by the farmers them elves. Otherwise there will be If the farmer does not confusion. grade the tobacco and sends it in a lot in a confused way, the monopolies can dictate their own 'terms. making use of this lacuna that it has not been properly graded, he will put up any price that suits him. That way the grower may lose. If grading is done at the farmers' level, it will serve a useful purpose.

New sub-clause 8(2)(1) is proposed with the idea that the tobacco board should take over the functions of the present AGMARK department connected with tobacco. This is essential

for proper functioning of tobacco marketing, both from the point of view of foreign Exchange Regulations Act, and also for the purpose of scientific auctioning of tobacco. Getting a proper label for the grade is a prerequisite before auctioning of tobacco commences and this should be within the jurisdiction and functions of the Tobacco Board. If it is left to AGMARK that may do it in their own way and take their own time. This responsibility has to be given to the board.

With regard to clause 13(b), while part of the proposed amendment is covered by clause 8(2)(b) and (g), the proposed amendment clearly defines the functions of the Board vis-a-vis the auctioning of tobacco. As one of the main functions under sub-clause 8(2)(h) is grading of tobacco at the level of growers, certain non-descript tobacco will be left over with the growers for which they may not have an immediate outlet. It is this difficulty that is making them not to gade the tobacco, so that they can mix all types of tobacco and dispose of them. So that the farmer does not lose, it is essential that the Board must be in a position to purchase the tobacco unsold on the auction floor and find a market for it either in India or abroad.

These are the few suggestions I am making in connection with the amendments I have given notice of, and I am sure this legislation will help the grower and the trader, and Andhra Pradesh particularly is grateful for this legislation.

डा० सक्तिं नागाणणारेख (मदमीर):
तम्बाक् उद्योग को सुव्यवस्थित करने के लिए
किमानों को तम्बाक् का ठीक दाम दिलाने
के लिए तथा विजीनिया तम्बाक् का विदेशों
में ज्यादा से ज्यादा निर्यात करने के लिए
उसकी ज्यादा के ज्यादा निर्यात योख्य बनाने
के लिए तम्बाक् बोर्ड विश्वेयक यहां लाया गया
है। जहां तक तम्बाक् उद्योग का सम्बन्ध
है केवल सांझ में ही नहीं भारत के विभिन्न
राज्यों में सी काम कर रहा है दूतरे राज्यों में

मे भी काफी बडी माला मे तम्बाक् का उत्पादन होता है। उन राज्यों में मध्य प्रदेश और गुजरान राज्यों के नाम उत्लेखनीय है। मैं समझता ह कि मली महोदय ग्रमहमन नहीं होंगें कि ग्रन्थ राज्यों में भी इसका भागी माला में उत्पादन होता है और उसका भी ठीक तरह के उपयोग हो सके, उसकों भी निर्यात योग्य बनाने की चेप्टा हो मके, इस दृष्टि में उस पर भी विचार किए जाने की ग्रावण्यकता है। वहा पर भी इसके उत्पादन को बहाने नथा किस्म को सुधारने के प्रयत्न होने चाहिये, इसमें वह इन्कार नहीं करेंगे।

जहा तक तम्बाक उद्योग का सम्बन्ध है मरकार के द्वारा कई बार घोषणा की गई है कि इस प्रकार का एक बाई बनाया जाएगा । 1972. में 1973 में भीर 1974 में भी लगतार इसके बारे में घोषणा की जाती रही है कि इस प्रकार का बोर्ड बनाया जाएगा। ग्रभी तक यह बनाया नहीं गया था। ग्राध मे धीर वर्न टक में किसानों के सामने उत्पादकों के सामने कठिनाई ग्राई ग्रीर उनके पास स्टाक जमा हो गया भारी माला मे आर जब विदेशों में इसके निर्यात में कमी होन लगी ग्रांर जो बीच वान लोग थे या मध्यस्थना करने वाले लोग थे वे कम दामा पर उस नम्बाक् को खरीदने लगे तो किमानो की उत्पादका की कठिनाई को सरकार ने भी अन्भव किया धीर बोर्ड बनाने का निर्णय किया धार प्रत हमारे सामने तस्थान बोर्ड विधेयन लेगर बह आई है। उसके कारण महम बाफी हानि पहची है भीर भागे भी इस पकार की हानि पहलने की सम्भावना न रहे इस द्वित स बोर्ड का गठन किया जा रहा है क्योंकि उस समय भारी माला में विजीनिया नम्बाक का स्टाक जमा हो गया था।

जहा तक बोर्ड के गठन का सम्बन्ध है इसके बार में कोई विवाद नही है। जहा तक सम्बाक् उत्पादन का सम्बन्ध है, वर्जीनिया सम्बाक् का बड़ी भारी माला में विदेशों को निर्यात किया जाता है और लगभग पचास देशों को उसका निर्यात होता है। इसका पचास प्रतिशत भाग अन्ध्र मे जो तम्बाक का उत्पादन होता है, उसका होता है । इस दष्टि मे यह ग्रावश्यक था कि जो डिवेलेपमेट वार्ड था वह इस काम में रिच लेता। लेकिन उसने रिच नहीं ली। इस का परिणाम यह हुन्ना कि विदेशा की नलना में हमारे यहा प्रति एरड तम्बाक् का उत्पादन बहत ही कम है। हमार देश में इ का उत्पादन प्रति एकड 340 विला है जबकि याएम ए में 908 किली इसका एकेज उत्पादन है ग्रीर रोडेशिया में 540 किलो है। इस दिव्ह से उत्पादन के मामले में हमारा देश बहुत पीछे है। तम्बाक् बोर्ड को इसका उत्पादन बढाने की दिशा में इसके रिसर्च की दिशा में तथा इसका ठीक दग स निर्यात हा इस दिशा मे विशेष प्रयत्न करने के लिए कहा गया है। यह स्वागन योग्य है। मैं ममझना ह कि भारत को ज्यादा से ज्यादा सक्षम रीति' से इस कार्य को करना चाहिये ग्रीर उत्पादन तथा निर्यात को बढ़ाना चाहिये।

यह जो बार्ड बनान ना मुझाव है यह केवल विजीनिया तस्बाकृ क उत्पादन या उसकी क्वालिटी का रेम्युलेट करन तक ही मीमिन है जमा कि विधेयक की धारा 7(जी) में कहा गया है

"purchasing virginia tobacco from growers when the same is considered necessary or expedient for protecting the interests of the growers and disposal of the same in India or abroad as and when considered appropriate"

मैं समझना ह कि विसी विशेष विस्म तर ही इस को सीमित रखने की भावश्यकता नहीं है। यह ठीव है कि एक्सपोर्ट की दृष्टि से विजीनिया तम्बाकू का विशेष महत्व है। मैं समझना ह कि विशेषकर गुजरात भीर मिस्य प्रदेश में जहां दूसरी किस्स के तस्बाक् [डा॰ लक्ष्मीनारायण पाडेय]

का उत्पादन होता है यदि उसका विदेशों में निर्यात हो सकता है तो उस भोर भी बोई को ध्यान देना चाहिये भौर उस दृष्टि से उस तम्बाकू का विकास भी करने का प्रत्यत्न करना चाहिए । उसका उत्पादन हमारे यहा भी बढ़ सकता है उसकी क्वालिटी में मुधार लाया जा सकता है भौर इम दृष्टि से उम दिशा में प्रयत्न करने की भावश्यकता है भौर वे किए जाने चाहिये । बोई को इस भार भी ध्यान देना चाहिये ।

जो बोर्ड का गठन है उस मे भी बहुत सी खामिया है। दो राज्यों को बोर्ड में सम्मिलित करने की व्यवस्था की गई है:

"The Government of Andhra Pradesh and the Government of Karnataka"

यह भी कहा गया है कि प्रोपोर्शनेटली या बारी बारी में उन राज्यों को भी इसमें लिया जाएगा जो नम्बाकु का उत्पादन करने है । में समझता ह कि बोर्ड में घगर गुजरात धौर मध्य प्रदेश इनदी राज्यों को पहले में ही मस्मिलित कर लिया जाए तो ज्यादा धच्छा रहेगा । इनका तम्बाक के उत्पादन में बहुत बढा हिस्सा है। दूसरों का जिन का उनना बड़ा हिम्मा नहीं है उनके लिए जो व्यवस्था धापने रखी है वह कायम रह सकती है। इसके सम्बन्ध में मैंने समोधन भी प्रस्तृत किया है कि गुजरात भीर मध्य प्रदेश को उसका रेग्युलर मैम्बर बना लिया जाए रीर इस हेन धारा तीन में उपयुक्त संशोधन कर दिया जाए। यदि झाप मेरे इन सशोधन को स्वीकार कर लगे तो मैं समझता ह ज्यादा ग्रन्छा होगा।

पार्लियामेट के मैम्बर जो झापने इस में रखे हैं उसके बारे में भी मेरा एक संजोधन हैं जिस मैं मैंने चाहा है कि उनकी सक्या को दक्ष्या जाए। मैं झाला करता हूं कि मेरे इस संजोबन को भी झाप स्वीकार कर लेगे।

घारा 8 मे ऐमें लोगों क, की इस बोर्ड में सम्मिलित किए जाने की व्यवस्था की गई है जो तम्बाक उद्योग के ग्रन्दर रुचि रखते हैं या जिनकी सहायता लेना सरकार उपयुक्त समझती है, उत्पादको के प्रतिनिधियों को लेने की भी भापने व्यवस्था की है मैं चाहता ह कि इसके साथ साथ धाप श्रमिक जो है उनके प्रतिनिधियों को भी सीधे इस में सम्मिलित करने का प्रयत्न करे। इसके सम्बन्ध मे जो मैंने संशोधन दिया है यदि भाप उसको स्वीकार कर नेंगे तो यह ज्यादा उपयक्त होगा। ग्रंभजं के प्रतिनिधियों को तो भ्रापने सम्मिलित किया है लेकिन उनके प्रतिनिधियों को भी ग्राप सम्मिलित करे । ग्रापने इसको खुला रखा है और कहा है कि आप चाह तो ऐसा कर मकते है। क्लाज 8 में ग्रापने लिखा है

"The Board may associate with itself in such manner and for such purposes any person whose assistaance is necessary"

में चाहता हू कि धाप स्पेसेफिकली कहे कि जो मजदूरों के प्रतिनिधि हैं वे भी नामिनेट किए जाएंगे । किसानों के साथ माथ मजदूर वर्ग बहुत बडी मख्या में इस में काम करता है और उस दृष्टि से इम मशोधन को स्वीकार कर लेना ज्यादा उपयुक्त होगा, उसका सहयोग लेना ज्यादा उपयुक्त होगा। माथ ही तम्बाकू से चलने वाले धन्य उद्योगों के बारे मे भी बोर्ड को कोई व्यक्तिगत नीति निर्धारित करना धावण्यक है।

प्रन्त में मैं इतना ही कहना चाहता ह जहा प्रापने विजीतिया तम्बाकू के बारे में विभेष प्रावधान किया है वहा प्राप दूसरे तम्बाकू के बारे में भी विचार करे ताकि जहा विजीतिया तम्बाकू के एक पोर्ट पर प्रयान विया जाना भावस्थक है वहां दूसरे तम्बाक् का भी एक्सपोर्ट किया जा एके धौर ज्यादा में ज्यादा विदेशी मुद्रा श्राप्त हो सके । इस दिशा में सरकार ने श्रव तक जो प्रयत्न किए हैं वे काफ़ी प्रतीत नहीं होंगे हैं। क्वालिटी, रिसर्च प्रादि की जो बाते मैंन पहले कहीं हैं उन पर ध्यान दिया जाए और विधेयक में जो कुछ खामियां ह उनको दूर करने का प्रयन्न किया जाए ताकि विभिन्न राज्यों में तम्बाकू उत्पादक जो हैं उनके हिन। का मरक्षण हो मके और विदेशी मुद्रा भारी मावा में प्राप्त हो सके।

MR. SPEAKER: Shri B. K. Daschowdhury. He may speak after lunch.

13.00 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha rea sembled after lunch at Five Minutes past Fourteen of the Clock

[Mr. Deputy-Speaker in the Chair]
TOBACCO BOARD BILL

MR. DEPUTY-SPEAKER: Mr. B. K. Daschowdhury.

B. K. DASCHOWDHURY SHRI (Cooch-Behar): Mr. Deputy-Speaker, Sir, I must thank the hon. Minister for coming forward with this Bill. It is really a very welcoming measure, though belated But, Sir, I must say at the same time that, if one goes through the Bill, one will find that the entire Bill is only-if I may put it subject to qualification-for that tobacco, the quality of which is exported to earn foreign exchange, ie., the virginia tobacco. No doubt, in Clause 8, sub-clause (3), there is a little reference:

"Without projudice to the generality of the provisions of subsection (1) and subject to priority being given to matters specified in sub-section (2), the measures referred to in sub-section (i) may also provide in relation to tobacco, other than virginia tobacco, for all or any of the matters specified in clauses (c) to (g) of sub-section (2) and for this purpose any reference in those clauses to virginia tobacco shall be construed as including a refer-

ence to tobacco other than virginia tobacco."

This is the only slight reference but has been made here. It is true, as the hon. Minister has said, we are growing tobacco to the extent of nearly 400 million kgs. or a little more, I would like to point out that the hon. Minister, in the Statement of Objects and Reasons, has said that in India our average annual production is 350 million kilograms, but according Government statistics, it is more than 400 million kilograms. But that is not the main point. The question is, out of these 350 million kgs. of annual production of tobacco in this country or 400 million kalograms, there are a number of other varieties also. It is not only the virginia tobacco that we are producing in this country. There are a good number of other varieties also. In Bihar there are ten or twelve varieties; in some other places also there are other varieties. I do not know why particular importance or emphasis has been given to the virginia tobacco I could appreciate one thing that it gives us a good amount of foreign exchange. But I would should consider giving directions to the urge upon the hon. Minister that he Tobacco Board that is contemplated under this particular Bill that it should give priority, facilities and subsidies not only to vir inia tobacco as the Bill provides, but it should also give due importance to the other varieties of tobacco which are produced in the country. If one has the time to go through the rules and regulations and the directions given by the Central Board of Revenue in regard to tobacco production, its curing and other things, one will be astonished learn that the facilities in respect of tobacco production which are being offered by the Government are limited only to certain States; by and by, they have been extended to Bihar and Orissa and all other States in the West and the North, but unfortunately, those facilities have not been extended to West Bengal and Assam and other States in this region.

[Shri B. K. Daschowdhury.]

Now, let us consider what is total production in West Bengal and Assam. Out of the production of 350-400 million kgs. or in other words 400,000 tones of tobacco, Assam grows 6,000 tonnes. West Bengal grows 8,000 to 10,000 tonnes and some other States, e.g. Maharashtra grows roughly 6.000 tonnes which is equivalent to Assam's production or a little less. But West Bengal is producing more. But the facilities and subsidies given to the tobacco growers in Maharashtra, Bihar and Orissa are not being offered to the tobacco-growers of West Bengal and Assam. I do not know why this discrimination.

Moreover, out of the total 10,000 tonnes of annual production in West Bengal, about 80 per cent grows in a particular area of one district alone, that is Cooch-Beliar. Their annual production varies from 7,000-10.000 tonnes. Out of this total 7000-10,000 tonnes of tobacco that is grown in that district of Coach-Behar, the wrapper tobacco is one which, according to experts, is decidedly one of the best varieties of the world There is no dearth of buyers for this wrapper tobacco. Unfortunately. the wrapper tobacco-growers are not in a position to got even a minimum price, that should be paid for this wrapper quality tobacco that is grown because the market is such that big tobacco merchants and firms have their own agents and they are purchasing from the villages and they have their bonded houses according to the Central Board of Direct Taxes and the Excise Department whoreas the poor growers have no facilities to keep their produce in bonded houses. Therefore, they are forced and compelled to sell their tobacco within a certain stipulated period. As a result what happens? The poor growers do not get a fair price, not even the minimum price which should be given to the growers. I have not seen any provision here in this Bill where there is a word at least to say that a sort of a fair price will be given to the tobacco-growers. Mention should be made—I should not

omit that-that an attempt will be made so that poor tobacco-growers may also get a fair price. But how are you going to implement it? Is the proposed Board going to purchase tobacco in bulk quantities from the growers so that the growers may get a remunerative or fair price that you may fix? No such power been given also to the Tobacco Board. It is all left in the hands of the private traders though directions and other things may be given from here. Therefore, I would submit that facilities and the assistance offered to the tobacco-growers in other States India-I mean States other than West Bengal, Assam and the small States like Mızoram, Maghalaya, Manipur, and Nagaland Arunachal Pradesh should be extended to these States also. If there is anything, it should be uniform throughout the country West Bengal, Assam and other eastern States should not be neglected and deprived of this concession.

Thirdly, as I mentioned, there must be a specific system as to how you are to fix the price in order to give a fair price to the growers. That is the crux of the whole problem

Why are you thinking of forming a Board? It is in order to reform the entire business, not only to earn money and foreign exchange which is no doubt one of the riain objects but the main emphasis should also be that the poor growers should be given an adequate and fair price and to do that, it should be considered seriously as how to eliminate these middlemen or these small agents who are depriving the poor growers of getting a fair price. My fourth point is this. In Cooch-Behar tobacco is grown in a very light, sandy, alluvial soil. The Objects and Reasons of the Bill says that this Varginia tobacco is grown on a light soil. In Cooch-Behar we have this sort of light soil and this area should be given all necessary facilities. I request that the hon. Minister may send an expert team to

look into the condition of this soil in Cooch-Behar area and to give them necessary facilities. This is one of the most neglected areas. If you grow virginia tobacco in Cooch-Behar it will compare very well one of the best varieties of Virginia tobacco that is grown in different parts of the world. Not only wrapper tobacco, but I would like to tell the Minister, that tobacco research should include all other aspects also. You are carrying out research in regard to wrapper tobacco for manufacture of cigar at Cooch-Behar. That is not enough. must go to the various other researches also. You should find out what is the best way to develop these varieties of tobacco. These tobaccogrowing areas will have to be developed and for that perpose some schemes have to be taken up. With these words I support the Bill.

श्री इसहाक सम्भली (प्रमरोहा) : डिपुटी स्पीकार साहब, मुझे खुशी है कि सरकार ने तम्बाकू वोई बिल में तम्बाकू पैदा करने वालों भीर तम्बाक् का काम करने वालों की तरफ भी तबज्जुह दीं हैं। लेकिन मुझे यह देख कर दृख होता है कि सरकार की प्रादत हो गई है कि वह छोटे छोटे टुकड़े कर के बिल लाती हैं। भाज तम्बाक गायर्ज ग्रं र तम्बाक् वर्क जे का जिस तरह एकमण्टाटेशन हो रहा है, उस को देखते हए जमरत इस बान की है कि इस बारे में एक काम्प्रिहेंसिव बिल राये।

मेरी स्टेट में भी तम्बाकू पैदा होता है— भ्रान्ध्र प्रदेश के मृकाबले में थोड़। मा । बिहार में भी तम्बाकू पैदा होता हैं । श्राप को मालूम है कि किस तरह तम्बाकू ग्रोग्नर्ज का एक्सप्लाय-टेशन होता है और किस तरह एक्साइज बाले उन को परेशान भरते हैं । एक तरफ सरकार की एक्साइज ड्यूटी मारी जाती है और दूसरी तरफ तम्बाकू ग्रोग्नर्ज को पूरे दाम नहीं मिलते हैं । क्या सरकार ने इस तरफ तवज्जुह दी हैं ? क्या किस्तुनों को पूरे दाम दिलाने के किसे बोर्ड की स्यूटीज में कोई बात शामिल भी गई हैं ? नहीं । तम्बाकू की पैदाबार तव बेह्मर होगी, जब तम्बाकू पैदा करने वाले किमानों भीर तम्बाकू वर्क को राहन दी जाएगी भीर उन्हें सहूनियत मुहैया की जायेगी। सब से ज्यादा तम्बाकू बीडी बनाने वाले यूज करते है। लेकिन क्या बीड़ी बकंज की हालत को बेहनर बनाने के लिए इस बोर्ड के फ़रायज मे कोई चीज रखी गई हैं?

जहा तक इस बात का ताल्लुक हैं कि इस बोर्ड मे कौन कौन होंगे, इस बिल में बताया गया है कि उस मे पालियामेंट के सेम्बर होंगे।

श्री नवस किशोर वर्मा (दौसा) : वहीं तो बीडी वालों के रिप्रेजेन्टेटिव होंगे।

श्री इसहाक सम्भली : उस मे बीडी वर्कर्ज नहीं, बीडी फ़ैक्टरियों के ग्रीनर्ज होंगे, जो मध्य प्रदेश में सरकार बनाने की कोशिश करते हैं। वह बहुत मजबून लाबी है।

टम बोर्ड मे रियर्च स्कालर होंगे. एक्म-पोर्टर्ज के रिष्रेजेन्टेटिव होगे और मैनुफ़ेक्चरर्ज के नुमायदे भी होंगे। लेकिन ग्रगर कोई नहीं होगा, तो वर्कर्ज का नमायदा के ई नही होगा। इस तरह पर ग्राखिर ट्वैको ग्रोग्रर्स के लिए कीन बहतरी की जायगी? किस तरह पर टुबैको का प्रोडक्शन कुछ बेहतर बनाया जायगा ? उन में काम करने वाले इसान 40 लाख है जो हिन्दुम्तान में सिर्फ बीड़ी बनाने में लगे हुए है। लाखो की तादाद में है जो सिगार ग्रीर सिगरेट बनने म लग हा है। लेकिन उन का रेप्रेजेन्टेटिव बोड में कोई नही होगा। बार बार सवल उठा रहे हैं, दूसरे मुल्को से मांग आई है, मुमेरिका भीर कुछ दूसरे मुमीकन देश तथा कुछ ग्रौर दूसरे देश हिन्दुस्तान की बनी हुई बीडी पंसद करते हैं, मंगवाना चाहते है, लेकिन हमारे यहां चूंकि बड़ मिल मालिको को कोई फायदा नहीं होगा जो बड़े बड़े कार-बाने चलाते हैं, इसलिए की उस की तरफ तवज्जह नहीं दी जाती ताकि तम्बाक्

[श्री इसाहाक सम्भलो ] सस्ता मिलता रहे। मैं पूछना चाहता हूं तम्बाक् में काम करने वाले मजदूरों के रेप्रेजेंस्टे-

टिव को भ्रापने इस में क्यो नही रखा ? मुझे देख कर के ताज्जुत्र हुझा, आप मच्छी तरह से जानते हैं कि झाज भी फारेन कन्टीज वाले. फारेन इन्टरेम्ट रखन वाले तम्बाक के कारखाना के मालिक है। भाज भी उन की िगरेटे चल रही है। इस बोर्ड के अदर यह क्यो नही रखा गया है कि उन को न लिया जा सके ? मैं कहगा सरकार को ऐलान करना चाहिए कि मरकार ऐसा इतजाम करेगी कि फारेन इटरेस्ट रखने वाले किसी नुमाइन्दे को इस बोर्ड मे नही माने दिया जायगा, वरना ये फारेनर इसी तरह इस मे बैठे रहे तो शायद यह इडस्ट्री भी कभी तरक्की नही कर पाएगी। इसलिए इस की जररत है और मै फिर जोर देकर कहुगा कि मिनिस्टर माहब इस का इत्मीनान दिलाए कि इसका इनजाम वह करेगे कि वर्कर्म के नुमाइन्दे इस मे आये। माखिर उन्होंने क्या कसूर किया है कि टी बोर्ड मे वर्कर्स के नुमाइदे होगे, काफी बोर्ड मे वर्कर्स के नुमाइदे होगे, सिर्फ टुबैको बोर्ड मे ही वर्कर्स के नुमाइदे नही हागे ? इमलिए मेरी दरख्वाम्त है तीन बीजो के लिए पहली चीज प्रोड्यूमर्म के लिए माकूल और वाजिब कीमत मिलती रहे इस का इतजाम किया जाय। बोर्ड को मधिकार दिया जाय कि वह तम्बाक् खुद खरीदे । कम से कम इस के होलमेल ट्रेड को सरकार को अपने कब्जे मे लेना चाहिए । दूसरे, वर्कर्स की इस में नुमाइन्दगी होनी चाहिए । तीसरे, जो और वर्कर्स डिफरेट मेक्शस मे काम करते हैं तम्बाकू के उनका भी उस मे लेना चाहिए। तब ता इस बिल के लाने का कोई मकमद है वरना कोई मकमद इस से हल होने बाला नही है।

<u>[شرو , استحاق سلیهایی</u> (امروسه) : قایگی سههکر صاحب مجه خوش*ی*  ھے که سرکار نے تعباکو بورة بل میں تعباکو پیدا کرنے والوں کی طرف بھی توجہ کام کرنے والوں محبوبے یه دیکھ کر دکھ ھوتا ھے که سرکار کی عادت کو گئی ھے - که ولا چھوٹے چھوٹے کورورز اور تمباکو ورکوز کا جس طرح کروورز اور تمباکو ورکوز کا جس طرح ایکسیلانٹیشن ھو رہا ھے - اس کو دیکھے ھوئے ضرورت اس بات کی ھے کہ اس بارے میں ایک کمپری ھنسیو بل آئے -

مهری ستیت میں بھی تمباکو پیدا هوتا ہے - آندهرا پردیش کے مقابلے میں تهرزا سا - بہار میں بھی تمداکو پیدا هرتا ہے - آپ کو معلوم ہے - که کس طرح تمباکو گرورز کا ایکسائز والے ان کو پریشان کرتے هیں - ایک طرف سرکار کی ایکسائز تیوٹی ماری جاتی ہے اور دوسری تیوٹی ماری جاتی ہے اور دوسری طرف تمباکو گرورزز کو پورے دام نہیں طرف تمباکو گرورزز کو پورے دام نہیں توجه دی ہے - که کسانوں کو پورے دام میں جاتی ہیں - کیا سرکار نے اس طوف توجه دی ہے - که کسانوں کو پورے دام میں حالے کے لئے بورڈ کی ڈیوٹیز میں کوئی بات شامل کی گئی ہے۔ نہیں۔

تمماکو کی پہداوار تب بہتر ہوگی جب تمماکو پھدا کوئے والے کسانوں اور <sup>ای</sup>ٹمماکو ورکرز کو واحت دی جائے کی اور انہمی سہرلیست مہیا کی جائیکی سب

لهكن أن كا ريهريؤنيٿيڻو بورة مهن كوئى نهين هولا - بار بار سوال اتها رھے ھیں - دوسرے ملکوں سے مانگ آئی ہے۔ امریکہ اور کچھ دوسرے افريكن ديش تتها كحجه أور دوسرے دیمی هدوستان کی بلی هوئی بهوی دسند کرتے هيں - منگوانا چاهتے هيں-لیکن همارے یہاں چونکہ ہوے مل مالکوں کو کوئی فائیدہ نہیں ھوگا -حو ہوے ہوے کارخانے چلاتے هیں -اس کی طرف توجه نہیں دی جاتی تاکه تبهاکو سستا ملتا رهے-مين يوچهنا چاهتا هون تمهاكو مين کام کرنے والے مزدوروں کے نمائیلدے کو آپ نے اس میں کیوں نہیں رکھا ۔

مجهے دیکھ کو تعجب ہوا۔ آپ اچھی طرح سے جانتے ھیں ، کہ آج بهي فارن كفتريز واليه ، فارن انتريست والے تمباکو کے کارخانوں کے مالک ھیں، آبے بھی ان کی سکریٹیں چل رھی هیں ۽ اِس بورة کے اندر ی<mark>ہ کی</mark>وں نہیں رکها گها هے ، که ان کو نه کها جا سکے-مهی کهودا سرار کر اعلان کرنا چاهلے -که سرکار ایسا انتظام کریگی که فارن انٹریست رکھنے والے کسی نمائیندے کو اس بررة میں نہیں آنے دیا جائیکا -ورنه يه فارنر اسي طرح اس مين بهايي رهے تو شاید یه اندستری بهی کبهی توقی نہیں کو پائیکی- اس لگے اس کی ضرورت ھے اور میں پھر زور دے کر

سے زیادہ تمباکو بیری بغانے والے استعمال كرتے هيں - ليكن كيا بهوي ررکرز کی حالت کو بہتو بنانے کے لگے اس بررة کے فرائش مین کوئی چیز رکھی گئی ہے ۔

جہاں ک اس بات کا تعلق ھے که اس بوری میں کی کون هونگے -اس بل بین بتایا گیا مے که اس میں یارلیمات کے مہمور ہونگے -

شری نبل کشور شوما : ولا هی تو بہتی والوں کے ریپریزیلٹیٹٹو ہونگے -

شرو استحاق سلبهلی: اس میں بیعی ورکرز نہیں۔ بہری فیکٹریو کے اونرو هونگے - جو مدهیه پردیش میں سرکار بنانے کی کوشش کرتے میں - وہ بهت مظهوط لابي هين -

اس ہورۃ میں ریسرچ سکالر ہونگے۔ ایکسپورترز کے ریپریزنیٹیٹؤ هونگے - اور مینوفیکچررز کے نمائیندے بھی ھونگے۔ ليكن اگر كوئى نهين هوگا ۽ تو وركرز كا نمائينده كوئى نهين هوا - أس طوم یر آخر تمهاکو گروورز کے لگے کورر بہتری کی جائیگی ? کس طرح سے تىباكو كا پرادكشن كچه بهتر بنايا جانها ? ان میں کام کرنے والے انسان 40 لاکھ ھیں ہو ھندوستان میں صرف بیری بنانے میں لکے عوام عیں۔ لاکھوں کی تعداد میں ھیں - جو مثار اور سکریت بنانے میں لکے ہوئے میں-

[شرق استعاق سلبهاي] کیونکا که ملسلر صاحب اس کا أطمهقان دائمون که أس کا انتظام ولا کریلگے کہ ورکرز کے تمانیٹدے اس میں آئیں - آخر انہوں نے کہا قصور کیا ھے۔ که دائی ۽ پورڌ مين ورکز کے نمائیلدے هونگے - د کافی ہ ہورڈ میں ورکن کے نمائیلدے ہونے - صرف تمباکو ہورہ میں ھی ورکرز کے تماثیقدے تہیں هونکے - اس لئے مہری درخواست ہے تین چیرں کے لگے - پہلی چیز يروقيوسرو كے الله - معقول اور واجب قبيت ملني رهے - اس كا انتظام كيا جائے - بورڈ کو ادھیکار دیا جائے کہ وہ تمماکو خود خریدے - کم سے کم اس کی هول سبل ترید کو سرکار ک، ایے قبضے میں لیفا چاھئے - دوسرے ورکرز کی اس میں نمائلدگی هونی چاهگے۔ تبسرے جو اور ورکرز مضدلف مدکشلز مهن کام گرتے هیں تمباکو کے ۽ ان کو بهی اس میں لعقا چاہئے - تب تو اس بل کے لانے کا کوئی مقصد ھے ورنه کوئی مقصد اس سے حل هوتے والا نهين هے - ]

हा० कं लास (बम्बई दक्षिण) : उपान्ध्यक्ष महोदय, मै बधाई देना चाहता हू सरकार को कि वह प्राज इस सदन के सामने दुवैको बोर्ड बिल 1974 ले कर भाई है। यह बिल भाज कई वर्ष की मांग के बाद ग्रारहा है। तो बधाई तो सिर्फ इस बात की है कि देर भाए दुरुस्त भाए। जब बिल के स्टेटमट भाफ भावजेक्ट्स को मैं ने पढ़ना मुद्द किया तो मालूम हुआ, जो बार्ते मैंने तो

तीन साल पहले सरकार के सामने रखी थी, सिर्फ यही नहीं बल्कि अलग अलग विधान समाधों में सरकार की निगाह जिन बातों की तरफ खीची गई थी उस वक्त उन की समझ में वह बात नहीं था रही थी लेकिन अब उन्होंने उस बात को समझा और यह बिल सामने भाषा है।

इस मे कोई शक नही, तम्बाक उद्योग देश के घदर एक ऐसा उद्योग वन रहा है जिस से देश का धन बढ़ रहा है, बेरोजगारी भी दूर हो रही है भौर काफी बड़ी रकम फारेन एक्सचें ज मे हमें इस में मिलती है। इम्लिए यह बोई जब यहा बनाया जा रहा है तो जिस प्रकार मेरे पूर्व बक्ता सम्भनी माहब ने कहा, उस में मटल ग-र्नमेंट के नुमाइदे रखे हए हैं मेम्बर पालियामेट के नुमाइद रखे हुए है टबैको के एक्सपोर्टमें का नमाइदा रखा हुआ है, टबैको से जो चीज बनती है सिगरेट या बीडी उन के बनाने वालो को भी रखा दशा है तो क्या ही ग्रच्छा होता ग्रगर जैसा कि सभनी साहब ने बताया. जो 40 लाख भ्रादमी बीडी मिगरेट बनाने में लगे हुए है उन हे भी नमाइदा को उस मे रखा जाता।

मैं ग्रगर विल की ग्रलग ग्रलग क्लाजज की तरफ ग्राप का ध्यान खीच तो चैंप्टर 2(4) के नीच कास्टीट्चशन ग्राफ बोर्ड में यह लिखा हुगा है:

"(d) two members to be appointed by the Central Government, by retation in the alphabetical order, to represent the Governments of tobacco-growing States other than the States of Andhra Pradesh and Karnataka;"

यह एक अच्छा तरीका है अल्फा विकल आर्डर में लेने का, लेकिन मैं यह चाहता था कि आंध्र प्रदेश और कर्नाटक के बाद जो भी ज्यादा से ज्यादा तम्बाकू उपजा रहे है उन को रखा जाता और उस मे मैं यह मानता हूं कि तीसरे नम्बर पर महाराष्ट्र आता है...

श्री डी॰ डी॰ वे । ई (करा) नहीं नहीं, गुजरान ।

डा० कैल सः बहकल तक जो गुजरात स्टेट थी बम्बई उस में महाराष्ट्र ग्रीर तेशी दोनों साथ साथ थे। ग्रुव जायद जिला महाराष्ट्र मे होता है उतना ही या उसमे कुछ ज्यादा गजरान में होना है। मेरा कहन। यह है कि ऐसी स्टेंटस जो है उन को यह कह कर के कि तुम्हारा नम्बर जल्दी लगेगा सगर तुम ज्यादा उत्पादन र रोगे उन्हे ज्यादा उत्पादन करन के लिए एक इसेटिब के रूप मे इस को रख सकते है तजाये इस के कि आप मन्फावेटिकल ग्राईर मंदाको ले। भल्फाबेटिकल धाईर से लेगे तो धासार में इतना नो गही होता निवित्त कछ वह पैदा करते है, तो उन का नम्बर पहले लग जाता है न कि गुजरात या महाराष्ट्र का पहले लगेगा। तों मैं और िसी भावना से नहीं कह रहा है. बल्कि मै यह बतलाना चाहता ह कि लोगों को ज्यादा उत्पादन करने की, देश का धन बढ़ाने की भीर ज्यादा एक्सपोर्ट कर के देश के लिए ज्यादा फारेन एक्सचेज कमाने की इस्टि से यह तरीका ज्यादा ग्रन्छ। रहेगा । ठीक इसी प्रकार इसमे लिखा हमा है :

"(e) not more than eight members to be appointed by the Central Government from amongst growers of tobacco, dealers and exporters (including packers) of tobacco and tobacco products, manufacturers, of tobacco products and from amongst persons who, in the opinion of the Central Government, are experts in tobacco marketing or agricultural economics."

मैं ऐसा चाहता था कि अगर आप असेम्बली सेम्बर्स का भी उसमें ख्याल रखते तो ज्यादा अच्छा होता। क्योंकि आन दि स्पाट जो स्टेट्स के अदर असेम्बली में काम करने वाले लोग हैं उनका ज्यादा संबंध आता है उन काश्तकारों से। इसलिए शायद वह अच्छे नुमाददे बन सकेगे। अगर आप उनको इस में ऐडजस्ट न कर सके तो मैं आपका च्यान चैप्टर 2 की तरफ खीचना चाहता ह जिसमें यह प्राविजन किया हुआ है:

"The Board shall have the power to co-opt as members of any committee appointed under sub-section (1) ..."

ग्रमर वोई के मेम्बर न होकर जो स्टेट कमेटीज बनाने जा रहे हैं उसमें भी ग्रमर ग्रमेम्बली के मेम्बर को रखें तो भी श्रच्छा रहेगा। क्योंकि मैं हमेणा नामिनेणन के विरुद्ध ह। हमेशा ग्रमर चन कर व्यक्ति ग्राता है तो वह श्रच्छा वाम करना है। नामिनेणन की कई खराबिया भी है। मैं जिस श्रादमी को पमन्द करना ह णायद उस श्रादमी को रख द् लेबिन कोई श्रच्छा काम करने वाला श्रादमी है णायद मैं उसको पमन्द नहीं करना तो मैं उसको न रख। इसलिए एलेक्णन हारा या ऐसे व्यक्तियों को जो चून कर श्राये हैं उनको रखें श्रीर सब-कमेटीज श्रमर हम रख सके तो ज्यादा श्रच्छा होगा।

मैं ऐसा मानता हू कि वर्जीनिया ट्वैको का एक वडा इतिहास है लेकिन भव जो फारेन मोनोपलिस्ट्म यहां पर ग्रा गये है जो बिटानिया नाम से पहले चलाया करते थे, ट्वैको कस्पनी थी, ग्राज वह इंडियन ट्वैको कस्पनी है नाम से बडे लम्बे चौडे एकरेज में तम्बाकू उपजा रहे हैं, इस नाम से कि हम रिसर्च कर रहे हैं 255

# डा० कलास ]

भीर उसकी क्वालिटी बढाने पर ध्यान दे रहे हैं, शायद उनसे सतर्क रहना पड़ेगा भीर बोधसं की तरफ से. फार्मसं की नरफ से मनाइन्दे चाहते हैं और एक्सपोर्ट करने वालो की तरफ से नुमाइदे चाहने है तो उनसे हमे सतर्क रहना पडेगा।

एक बात भीफ़ कहना चाहता ह। मैं यह नही समझ पाया कि

"No person shall grow virginia tobacco except under, and in accordance with, the conditions of a certificate of registration"

यह सर्टिफिकेट भ्राफ रजिस्ट्रणन का क्या कानुन भाया है। कल हम गेह उपजायेग तो उसके लिये सर्टिफिकेट ग्राफ रजिस्टेशन चाहिए, चावल उपजायेंगे तो उसके लिये भी सर्टिफिकेट घाफ रजिस्टेशन चाहिए। मैं जानना चाहता हूं कि यह धापने किस हेतू ज्ञरू किया है <sup>?</sup> आप एक्सपोर्टर्स का भी रजिस्टेशन करने वाले हैं। मैं यह मानता हं कि इसमें धपील का प्रावीजन है. लेकिन हमारे काश्तकार इतने धनुभवी नही हैं, वे इतने कानुनो को समझ नही सकेंगै कि समय पर एपलीकेशन दे। दूसरे लोग जो उनकी मदद के लिए ग्रायेंगे या उनमे एप्लीकेशन दिलवाने का काम करेगे वे उनको गलन रास्ते पर डाल सकते हैं। इस लिये मैं मदी महोदय से निवेदन करूगा कि वे क्रपा कर बतलाये कि ऐसा क्यों होने जा रहा है. रजिस्टेशन में उनका क्या हेतु है ?

भाक्णन का तरीका बहुत दिनों से चला भा रहा है। एक रेगलेटेड मार्केट होनी चाहिए-इम बात को मैं ममझता है। से वि म बाक्शन का जो नरीका है कि प्लेटफार्म बना कर उम पर धाक्शन करेंगे, इसमें पांच-सात द्यादमी मिल कर कम दामों पर माल को कार्नर करने का काम कर सकते हैं। इस लिये हमें इस पढ़िन के बारे में सोचना चाहिए, इसको बदल सकें तो अच्छा होगा ।

उपाध्यक्ष महोदय, भाप ने घंटी बजा दी है, मैं घभी दो तीन बातें और कहना वाहता था, लेकिन चुकि समय कम है, इस लिये बैठ जाता ह।

Tobacco Board Bill

\*SHRI J. MATHA GOWDER (Nilgiris) Mr. Deputy Speaker, Sir, on behalf of the Dravida Munnetra Kazhagam, I rise to say a few words on The Tobacco Board Bill. I wholeheartedly support this Bill which seeks to constitute a Board for the development of the tobacco industry.

I have no hesitation in saying that such a Board is very necessary because over 50 per cent of the Virginia tobacco produced is exported and India is the second largest exporter of virginia tobacco in the world. But, I would like to take this opportunity to say that the Tobacco Board should not become another Board in the chain of institutions which have been sent up for the development of particular commodities, for example, the Tea Board, the Coffee Board, the Jute Corporation, the Cotton Corporation etc. Though it may not be quite relevant to the Bill under discussion, yet I would like to refer to a particular incident because of my anxiety that the Tobacco Board should not also face such a contingency. Sir, you may remember that the hon Minister of Parliamentary Affairs, Shri Raghuramaiah, and the hon Minister of Commerce. Shri Chattopadhyav, had to go in a delegation to the Finance Minister for the purpose of requesting him to allocate adequate funds to the Cotton Corporation which would enable it to procure stagnating cotton in the country with a view to giving some price stability to cotton. Is it not really strange that a ministerial delegation should supplicate to the Finance Minister for the allocation of more funds to a public sector undertaking? I have referred to this because of my desire that the Tobacco

<sup>\*</sup>The original speech was delivered in Tamil.

Board should not also be placed in such a financial precipice.

Sir, I would also refer to the fact that the Tea Board located at Calcutta has not been able to help the small growers of tea in Nilgiris in Tamil Nadu and also in Kerala. I have been demanding that a Small Growers Cell should be located in Coimbatore so that the needs of the small growers of tea in Nilgiris and also in Kerala can be met expeditiously. I have also written to the Commerce Minister in this respect. I am referring to this because I want to stress that the Tobacco Board should pay adequate attention to the problems of small growers.

I am happy that the Tobacco Board would be located in Andhra Pradesh. Though the headquarters is located in Andhra Pradesh, the Tobacco Board snould establish Small Growers Cells in the States producing Tobacco so that the essential needs of the small growers can be met in time and adequately.

As has been pointed out by the hon Members who proceded me, I would like to urge upon the Government that the Tobacco Board should truly be a representative body of all interests. It should not confine its representation to the Ministers and bureaucrats. While growers of tobacco, dealers and exporters of tobacco products, manufacturers of tobacco products are being given representation on the Board, I would like to stress the need for giving representation to the Co-operatives of Small Growers of Tobacco and also to the Workers in the industry. There are lakhs and lakhs of workers engaged in Chear and Biedi industry. It is essential that they also get representation on the Board. Tamil Nadu occupies third place in the production of tobacco. I would like to emphasise the need for giving permanent representation to Tamil Nadu on the Board and not rational representation in alphabetical order.

Before I conclude, I would refer to another important issue. I understand that a major portion of Virgina Tobacoo production in the country is exported to Russia. Backed by the patronage of a certain political party and also encouraged by a particular section of the Press devoted to Russia. a few people in the export trade have got near-monopoly position in the export of Virginia tobacco to Russia. I would like to appeal to the hon. Minister that the entire export of Virginia tobacco to Russia-for that matter not only the export of tobacco to Russia but also the export of tobacco to other countries also-should be taken over by the Government; it should not be allowed to continue in the hands of private promoters of export of tobacco.

In conclusion, I would end by repeating that the Tobacco Board must be representatives of all interests in tobacco industry including co-operatives of small growers of tobacco, workers in the industry of cigar and beeds, and that the export trade in tobacco should be taken over by the Government.

SHRI K. GOPAL (Karur): I rise to support this Bill. For a long time there has been a demand for this, both inside and outside and Mr. Raghu Ramaiah when he was a Member advocated strongly the formation of this Board. As early as 1972 it was assured that the Tobacco Board would come into being. I am glad that a Bill had come at last. We are in our country growing tobacco in more 400,000 hectares and the yield is about 350 million kg; one-third of it is virginia tobacco. More than 55 million kg is exported. We rank sixth in the world In 1968-69 our export was worth Rs 33 crores and it is around Rs. 58 crores now. It has got excellent export potential, given proper encouragement.

The plight of the small farmer who grows tobacco is such that he is completely at the mercy of the trader Today the small farmer does not know grading and whatever the trader says, the smaller farmer has to accept which means that the price is also dictated

## [Shri K. Gopal]

by him. Big firms hold these small farmers to ransom. I am glad that a board has been formed and even though it has not been specifically stated that it will held the small farmer I am sure that the board will be of great help. Inputs are a great problem for the small farmer. He cannot get credit from any source. So he goes to the trader for money on credit and promises to supply the produce But he does not pay him immediately all the money; he holds back certain money. Tobacco is a product which cannot be kept for more than a month and so the farmer has to sell it at whatever price. That is why many farmers are switching over to other comodities such as cotton. I hope that the formation of the tobacco board will help to look into these matters.

Clause 4 refers to the composition of the Board It does not refer to the interests of small farmers Even in the Coffee Board you have got representation for a small planter. It says here that eight members will be appointed by the Central Government I am sure that no small farmer is going to get it because the lobby is so powerful and it will never allow the small farmer Much has been said about the representation of workers I do not understand why representation for the worker is not given. The hon Minister may say that in the organised sector there were only 15,000 workers. In the bidi industry twenty lakhs of people are having direct employment. More than 40 lakhs of people are employed and they are all tobacco workers and they do not have representation.

SHRIMATI T LAKSHMIKANTH-AMMA Most of these workers are women.

SHRI K. GOPAL: I wish women are not given representation; it is a question of arguing the cause of tobacco effectively. In Coffee Board you have got representation for consumer. Why not do the same thing in the Tobacco Board also? A person like Piloo Mody will give certainly useful suggestions to the Tobacco Board.

Representation to different States had been given. Andhra Pradesh, Karnataka, etc. are given. Gujarat grows more than 100,000 tonnes a year but it is not represented. Is it the intention of the Government that only those States which grow virginia tobacco should be represented? Whether it is virginia or any other variety. tobacco has got excellent export poten\_ tial Tamilnadu is not represented am not saying that all States should be represented because it is impossible. But where you have got the potential, you should include that State Cigars produced from tobacco from our State is supposed to be the best in the world and given proper encouragement you have got good potential for export

MR DEPUTY-SPEAKER I would not know it.

SHRI K. GOPAL Apart from Gujarat, Tamilnadu should also be included. Amendment No. 17 of Shri Madhu Limaye reads:

for lines 12 to 17, substituta-

"(e) not more than ten members to be appointed by the Central Government, including two each from amongst tobacco growers, tobacco dealer—exporters and manufacturers of digarettes, provided that none of them is an employee past or present or a representative of any company having majority foreign shareholding."

MR. DEPUTY SPEAKER: That has not been moved,

SHRI K. GOPAL: Just because a man is a past or a present employee of a company which has got a majority foreign share holding, should it be a disqualification? For example, I am affected personally because I am a past employee of such a company. If a man is an employee of a foreign company, that does not mean that he is a stooge of a foreign country. Mr.

Jyotirmoy Bosu was an employee of a foreign company, that does not mean that he is a stooge of a foreign country.

MR. DEPUTY-SPEAKER. Have you got any personal interest in this?

SHRI K GOPAL Fortunately not It is a matter of principle

If he had said that foreigners should not be included I can agree, but just because they are employees why should they not be entitled? There is nothing wrong in taking advantage of their knowledge and experience

The board should have demonstration farms as they do not exist now in the country except m the case or somu private companies. Exports cannot be canalised through the Board and exports should not be exclusive function of the Board, they should find out from other countries what is being done and they should not leave it to private agencies. It is rather a half-hearted thing that the board is going to take up.

SHRI D. D DESAI (Kaira) I congratulate the Government on bringing this Bill which has special sentimental and even historical connection with my family. It was centuries back that my forefathers brought the tobacco plant to Gujarat in sailing boat, and that plant has been one of the important sources of income in this country.

Going through the Bill I find that Gujarat is nearly unrepresented Andhra Pradesh produces about 175 thousand tonnes of tobacco, Gujarat produces 116 thousand tonnes, and Karnatka, which is represented, produces about 16 thousand tonnes Gujarat produces over 7 times the production of Karnataka, but still it is not represented. This is unusual. Though in the Bill the Government has mainly covered virginia it has also introduced terms and conditions which cover other types of tobacco. Gujarat is essentially producing bidi tobacco and also virginia, bût I would say that it is one of the largest revenue earners for the Government of India through whelse and this fact is known to the Central Government. On only 20 per cent of the country's land, Gujarat is producing nearly one third of the tobacco of the country. So the productivity of Gujarat far exceeds the general productivity of the whole country. So I would suggest that the Bill may be amended to include a permanent representative of the State of Gujarat on the Board.

Except for Andhra Pradesh and Gujarat, the rest of the States are hardly producing 6,000 to 16,000 tonnes except for Tamil Nadu which produces 17,000 tonnes I am surprised to see that there is not a single State which produces even 20,000 tonnes That shows that the Government is completely unaware from where the revenues come and what they should do It was my request during the 1971 and 1972 debates that a Tobacco Board should be established This Board should not only have a centre in Andhra Pradesh, it should also have a satellite centre in Guiarat This is a most essential requirement My family had in the last century established centre on a big piece of land and given money for tobacco research and party because of the research which had been carried on grandfather. with the help of my tobacco as Commercial Crop exists This establishment can be taken over by the Government.

MR. DEPUTY-SPEAKER We have to finish before 3.30 This is a long Bill and clause-by-clause consideration will take time

SHRI D D. DESAI If you like I can provide the statement of figures given in reply to Question No 9387 in May. 1973 1 have got here the statistics of the Government of Gujarat for 1974 which shows that 20 per cent of the land produced during 72/73 year over 30 per cent of the tobacco grown in the country.

MR. DEPUTY-SPEAKER: I think a very strong case has been made out for Gujarat.

SHRI D. D DESAI: To eliminate Gujarat altogether is a serious thing.

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MR. DEPUTY-SPEAKER: You have made that point.

SHRI D. D. DESAI: So far as the finances are concerned, we are contributing heavily to excise, but locking at the amounts given by the Central Government for tobacco development we find that Andhra Pradesh has got Rs. 59 crores and Mysore Rs. 24 crores but Gujarat has been given only Rs. 8 crores. This is something which is not proper Gujarat provides some 100 crores rupees by way of tobacco excise to the Central Government and inspite of that why is it given this meagre amount and eliminated altogether from the Board? The revenue from the other States is negligible.

The financial provision would not be sufficient for carrying on research and marketing activity. My hon, friend Shri Gopal raised the issue that tobacco farmers are presently suffering acute distress. The reason is that their crops are not bought by any regular public agency. Unfortunately the traders take them away and then pay for them at times after a couple of years. This sort of thing is going on. So a corporation for tobacco may be established as in the case of cotton.

Again I would like this body to come under the Ministry of Agriculture because after all it is the Ministry of Agriculture which has the interests of the farmers and growers at heart.

MR. DEPUTY-SPEAKER: In thet case he should withdraw the Bill and the Minister of Agriculture should come forward with another.

SHRI D. D DESAI: Often the Commerce Ministry's interests conflict with the farmers' interests. We have seen that in the case of cotton where the Commerce Ministry is totally against the interests of the growers. We cannot allow that in the case of tobacco also.

SHRI NOORUL HUDA (Cachar); It is good that after a long time the

Central Government has come out with this Bill because it is well known and there was a report in the press also that Indian tobacco earned a foreign exchange of Rs. 51 crores during seven months in 1974 and the quantity of tobacco exported amounted to about 53,000 tonnes.

We also know that UK and Russia are the two biggest buyers of Indian tobacco. In spite of all these, the Bill has come up with a very laudable statement of objects and reasons But we would say that there should be parity between precept and what they actually implement in the future years to come I am saying this because of our bitter experience of the working of all these boards.

Now I want to highlight some of the points in the Bill Coming to clause 4. which relates to the constitution of the Board, it says that "the Board shall consist of the following members, namely, (a) a Chairman to be appointed by the Central Government ." A colleague of ours has given an amendment to which I want to draw the attention of the Government. He has suggested that a non-official MP should be appointed by the Central Government as the Chairman of the Board. He has further suggested that instead of four Members of Parliament, there should be six Members of Parliament of whom four shall be elected by the House of the People and two by the Council of States.

Similarly, there is another amendment which suggests that there should be eight members to be appointed by the Central Government from among the following: one agronomist, one representative of the State Trading Corporation, one economist specialised in international trade, one industrial sconomist specialised in tobacco, if evailable, two representatives of evaluations and two representatives of kienes and passents organisations in the tobacco growing areas. Many hon.

Members have raised this point that the Bill does not provide for any workers' representative or the growers' representative. That is why it is specifically mentioned that there should be two representatives each of the workers and the kisans and peasants.

There is another amendment there should be a Consultative Committee consisting of not more than 12 members to be appointed by the Central Government from amongst the consumers, growers of tobacco, dealers, exporters, packers of tobacco and tobacco products, manufacturers of tobacco products and from among persone who, in the opinion of the Central Government, are experts in tobacco marketing.

Upfill now the production of Indian tobacco is under the grip of three monopolist companies, namely, India Tobacco Limited, Vazir Sultan Company and Godfrey Philips India Limited. Last year, the then Industrial Development Minister, who is now the Finance Minister, Shri Subramaniam, had promised that these three companies would be Indianised. We do not know what he meant by "Indianisation of these companies". What we want is that these three companies should be nationalised. Because, in 1972-73 as much as R's. 2.27 crores was repatriated by these foreign companies to their respective countries and in 1973-74 it amounted to about Rs. 1.43 crores. That is the Indian Tobacco Company figure. The Godfrey Philip India Ltd. remitted an amount of Rs. 12 lakhs in 1973-74. Naturally, we would like the Government to take note of the huge amount of remittance of Indian money to foreign countries by the foreign companies. We also demand nationalisation of these three tobacco companies which are dealing in tobacco in India.

#### 15.00 hrs.

Lastly I would like to draw the attention of the Government to the sad plight of about 30-40 lakhs-we do not know the actual figures-bidi and cigarette workers all over the country. These 30-40 lakhs of bidi and cigarette workers are not organised. I think a majority of them are in an unorganised sector. In 1966, there was an Act, the Bidi and Cigarette Workers Act of 1966 which, unfortunately, has not been implemented by the different States of our country except in Karnataka and Kerala. In Kerala and Karnataka. the employers are supposed to enter an agreement with the workers granting benefits to them arising out of the good features of the Act. But in other States, uptill now, though 8-9 years have elapsed, no State Government has come to any agreement with the workers. The result is that the workers have been ruthlessly exploited. The working and living conditions are scandalous, barbarous and medieval. They are paid extremely low wages and their wages are fixed arbitrarily. There are different rates of wages in different States. contractors and middlemen have been looting the workers and employees in the tobacco industry all over the country. There is no guarantee of work. There are no equal wages for men and women. There is no bonus for the employees in the tobacco industry. There is an extremely medieval form of child labour. That is why these employers have been escaping clauses which are favourable to the workers and employees of bidi and cigarette industry.

Therefore, welcoming the good features of the Tobacco Board Bill, I would remind the Government that much has yet to be achieved by the Government and, specially, the bidi and cigarette industry workers which number about 30-40 lakhs should be taken care of, the ruthless exploitation of child labour and of men and women workers should be put a stop to, the huge loot by the foreign tobacco companies should be put a stop to and the good features of the Tobacco Board Bill should be implemented as early as possible.

SHRI B. V. NAIK (Kanara): Mr. Deputy-Speaker, Sir, I welcome the Bill. I am glad that because we grow a substantial quantity of fine quality tobacco, we have been given a representation on the Board of Directors.

This is one of the Boards like other Boards, the Coffee Board, the Cardamom Board, the Tea Board, etc. The ex-Chairman of the National Shipping Board is here, Mr. P. Rama Rao Of course, that is under a different Ministry. What I have tound is this. The bureaucrats whom you nominate-I think, Mr. P. Rama Rao, our esteemed colleague will bear me out .-do they take interest in the functioning of the Board? Why do we go on the basis of the old grooves Can we not make a sort of Board which 18 composed of experts, of growers, of bid; workers, of the people who have a stake in this particular trade, this particular business? Instead, you have put these people Of course, we have no complaints against them. But they are plainly not interested, they are there because they are in your Ministry, in the Ministry of Industrial Development or in the Ministry concerned, but they will not be taking any interest. We are not calling for a total revolution. Let us have at least revolution by instalments, changes from time to time in the modus operandi of the Government of India.

My second point is this. In the case of another Board which is functioning under the hon. Minister, the Cardamom Board, even a small grower—if in an area of two acres he has something like ten plants—has to take a licence; for ten plants; he has to run to the branch office of the Cardamom Board in order to get a licence and pay a fee of Rs. 50 in addition to the charges of going and coming back which might come to Rs. 150. I would urge on the hon. Minister to exempt these small growers. I would

request him to exempt the tobacco growers having smaller than one acre. Particularly in the West Godavari district of Andhra Pradesh, there are big growers. But I am talking of small growers Those growers who have below one acre or even 20 gunthus at least should be exempted.

Since you have rung the bell, I have nothing more to add, though there are many other points which I would like to make.

MR DEPUTY-SPEAKER: You have made very good points

Mr. Chapalendu Bhattacharyyia

SHRI CHAPALENDU BHATTA-CHARYYIA (Giridih) Mr Deputy-Speaker, Sir, I would like to bring to the notice of the hon. Minister through you a point of some importance. We are discussing the systematic, integrated approach to the development of the tobacco industry, its export and its manufacture. So far, it has suffered from absence of any coordination at any level. Therefore, if only co-cordination could be introduced by this Tobacco Board Bill, it is to be welcomed from all sections of the House.

Coming down to figures, it is quite clear that Andhra Pradesh has been one of the largest tobacco-producing areas, but after the construction of the Nagarjunasagar Dam, with the water level rising I am afraid, the best virginia tobacco areas from Andhra Pradesh will slowly shift towards Karnataka. Another break-through has been achieved by the Indian Council of Agricultural Research, that is, they have been able to grow the lowest nicotine-content virginia tobacco in the world. In Bishungarh, in my old district of Hazaribagh, the ICAR is running some experimental station. But unfortunately if has been starved of funds. When I say the lowest nicotine content virginia tobacco in the world, it holds out a lot

of significance for the backward region from which I come. It will be a top-money-spinner. Our exports are going up. It is very heartening. But we could do very much more. I have a letter from Mr. Gopalachary of the Central Tobacco Research Station that they got a 'princely allotment' of Rs. 50,000 for pushing through this research. When we have to achieve a breakthrough in growing the lowest nicotine content virgina tobacco in the world, I think, a much greater effort is called for because even from the point of cost effectiveness, it will pay many times over.

I will not go into the constitution of the Board and so on. I will not repeat the points that have already been made by the previous speakers. The tobacco industry is a part of the world monopolist organization and, while consolidating our base, if necessary, we should temporise rather than rush into a certain revolution by instalment; as suggested by an hon. Member because it may upset the precarious balance in the tobacco industry and trade.

SHRI P. ANKINEEDU PRASADA RAO (Ongole): While supporting the Bill, I congratulate the Government for bringing forward this Bill and contemplating the setting up of a Tobacco Board which was a long-cherished desire of the people, especially of Andhra Pradesh.

I also congratulate the Government for contemplating to location the head-quarters of the Board in Andhra Pradesh, especially in Guntur, for this Tobacco Board is entrusted with the responsibility of regulation and production of Virginia tobacco and 90 per cent of the, Virginia tobacco is grown in Andhra Pradesh and especially within 190 miles around Guntur. As most of this tobacco is grown in Guntur and nearabout and marketed

from there, I congratulate contemplating to have the headquarters at Guntur.

About tobacco there is a long history. I say this is the only crop which is neglected uptil now by the Agriculture Department. Though this crop is earning as nearly Rs. 50 crores of foreign exchange every year and double that amount by way of excise duty, till now nothing has been done on the research side and for increasing the productivity. If we go into the figures of the last 4-5 years, the area that is transplanted in the country and the quantity produced is gradually going down. Though the figures of exports may show a constant trend, that is due to the rise in the international price, but actually the production is going down and the farmer is not evincing any enthusiasm and he is switching over to other crops by which not only we will have lesser production of tobacco but we will also lose valuable foreign exchange. And if this trend continues, I am afraid, the day is not far off when we may have to import tobacco. This year if you go into the figures of the Agriculture Department, nearly 20 per cent of the acreage under tobacco has gone down. Certainly, this is going to have an effect on our expert earnings from tobacco. So, I would suggest that the Tobacco Board should not alone be content with controlling the price level but should give positive support to the agriculturist to take to and increase the tobacco cultivation and thereby we may earn more foreign exchange. I would also suggest that more funds should be provided for research.

Before concluding I would like to make one or two points. About the constitution of the Board, it will have 8 members from growers packers and traders. I request the Minister to keep in mind to have more number of growers than packers and traders. The other thing is that the Board is

[Shri P. Ankineedu Prasada Rao] contemplating going into the market only when a crisis develops. I request the Government that the Board should play a positive role in increasing the production and also in ensuring a fair price to the grower. In this trade a lot of people are making quite a good amount of money by way of expert trade. They call themselves as manufacturers of tobacco. bacco, in the real sense, is manufactured at the level of the agriculturist and not by the so-called manufacturers of tobacco who only process the tobacco. They corner the largest chunk of the profits of the trade and do not pass on a paise to the agriculturist and I would suggest that the Board should take over completely this trade of tobacco exports. They should also see that part of the profits are passed on to the agriculturists. This is my submission. I thank you for giving me this opportunity to speak.

SHRI P. VENKATASUBBAIAH (Nandval): I compliment ment for having thought it fit to bring this legislation after a long time. I pay my compliment to the Minister of Parliamentary Affairs Shri Raghu Ramaish who has worked hard to bring forward this Bill. There are two points which I wish to bring to the notice of the Government. Point Number one is this. This Tobacco Beard is intended to protect the interest of the small growers and also to regulate the market and to provide them with better price and export market facilities and also for having best varieties to be grown. I would only caution the Minister as several other Members have done, that there should not be too much of bureaucratisation of this Board. It must be able to involve the people who have got real stake in the matter. It should not become another sereotyped Board which does nothing except spending some money. Necessary facilities should be given and amount

provided for agricultural research and it should be seen that the per acre productivity is increased. We see that the Virginia tobacco production is shifting slowly from Guntur district and it is being done in Rayalaseema districts and Mysore also. I would request the Minister that he should see that in the composition of the Board due representation should be given to all the States where there is great potential of growing this tobacco. I welcome this Bill. It should be seen that this Tobacco Board gives due and remunerative price growers, especially, the small-growers.

भी रामकंवर (टोंक): उपाध्यक्ष महोदय, सरकार द्वारा जो तम्बाकू बोई का विधेयक लाया गया है, मैं उसका समर्थन करता हूं। लेकिन मेरा निवंदन यह है कि विधेयक तो बहुत भच्छे लाये जाते हैं, लेकिन उनको कार्यान्वित करने, और उनको सुचारु रूप से चलाने, मे सरकार भसमर्थ रहती है। मैं इस सम्बन्ध में एक उदाहरण देना चाहता हूं। मैं ने भाग्ध्र प्रदेश और केरल बगैरह के चाय बागान देखें हैं। पहले उन बागान से लाखों रूपये पैदा होते थे, लेकिन धव बें बिल्कुस उजड़ गये हैं और उनकी बहुत बुरी दक्षा है।

इस लिए मेरा निषेदन है कि यह जो बोर्ड बनाया जा रहा है, उसमें ज्यादा अफसर धीर नौकरशाही के लोग नहीं होने चाहिए। जो लोग सम्बाकू को उमाते हैं, उनको बोर्ड में ज्यादा प्रतिनिधित्व मिलना चाहिए, बहु मेरी मांग है।

राजस्थान में कोटा साबि में भी तम्बाक् की पैदाबार सच्छी होती है। इसलिए राजस्थान में तम्बाक् के बागान की प्रोहुसाहन बेना चाहिए। मैं तम्बाक् बिल्कुन इस्तेमाल नहीं करता हूं सौर सिसेट बीड़ी नहीं पीता हूं। लेकिन मैंने हिन्दुस्तान में काफी महिलाझों को देखा है, जो तम्बाकू और बीड़ी-सिभेट का इस्तेगाल करती है।

मैं मांग करता हूं कि राजस्थान में इस उद्योग को ज्यादा से ज्यादा बढ़ावा दिया जाये और वहां नम्बाकू का उत्पादन बढ़ाया जाये। इसमें भीर ज्यादा फायदा होगा। हम इसमें व्यक्तिगत मदद देने के लिए तैयार हैं।

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): Mr. Deputy-Speaker, Sir, the hon. Member, Shri Naik spoke of revolution by instalments. That revolution may not come in instalments, but this Bill has come in instalments! Perhaps, everything connected with tobacco including this Bill should come in leisure so that we may enjoy slowly.

I would first take the suggestion of the hon. Member, Shri Noorul Huda, Perhaps he has been briefed by his friend, Shri Bosu because it was his amendment which he has put forward namely, that an M.P. ahould be the Chairman of the Board. I may say that if Shri Bosu is made the Chairman, the Board may benefit But, I am also sure that the work of the House will suffer—at least the zero hour will really be reduced to zero! Our work output will be proportionately increased.

Sir, one of the queries that has been made by the bon. Members was about the representation of their States Andhra and Karnataka have given permanent representation on the Board, other States also will be given representation in the alphabetical order. Andhra, as many hon. Members have said, because of its importance as a major flue cured virginia tobacco growing State is first to be Flue currepresented on the Board. ed virginia contributes 90 per cent of the export earnings and 95 per cent of the virginia tobacco is grown only in Andhra Pradesh. In Karnataka, though, at present, the production may not be so high, yet it is the State of the future. The quality of tobacco depends on the nicotine content and nicotine content of tobacco depends upon the soil where it is grown-for lesser nicotine the soil should be lighter. Since in Karnataka, the tobacco has lesser nicotine content, it has more prospects. The Agriculture Ministry has already started a Centre for increasing the production of tobacco. It may be, the rationale alphabetical order may not be sustained, but sometimes, we find rationality even in irrationality!

If we look at the alphabetical sequence, the two States which would be included immediately are Gujarat and Bihar. Gujarat's complaint is that they have not been included. In the first round, it will be included (Interruptions.)

SHRI D. D. DESAI: Gujarat comes second in the list. It is the next largest producer of tobacco. Karnataka produces hardly 14 per cent of Gujarat but still he has put it.

MR. DEPUTY-SPEAKER. He has agreed to the proposal.

SHRI D. D. DESAI: I would say that he should include it.

MR. DEPUTY-SPEAKER: He has said so.

SHRI D. D. DESAI: It is not proper. You cannot satisfy Gujarat. You include Gujarat as a mere eyewash.

SHRI VISHWANATH PRATAP SINGH: As I said, two representatives would be on the Board by rotation according to alphabetical order. Gujarat will come in first round. (Interruptions).

SHRI D. D. DESAI: My objection is that it should not be at the expense of Karnataka.

SHRI NATWARLAL PATEL (Mebsana): You give representation to Guiarat because there tobacco grow-

[Natwar La] Patel]
ing is more as compared to Karnataka.
(Interruptions.)

MR. DEPUTY-SPEAKER: In all thise confusion, I am the happiest person because I am a non-smoker.

SHRI D. D. DESAI: Let us have the assurance that you will consider the case of Gujarat.

MR. DEPUTY-SPEAKER: He has already said so You have made the point and also put great force in that.

### (Interruptions)

PRATAP VISHWANATH SHRI SINGH: Sir, perhaps the miloting content is increasing the blood pressure but we have very coolly and calmly considered this matter. On account of the importance of virgina tobacco which is the main export earning item Karnataka and Andhra were given priority but Gujarat also is coming in the Board in the very first round. Sir, concern has been expressed about the offer varieties that these might be neglected-Mr. Daschowdhury made this point-in this connection I want to draw the attention of the hon. Member to Clause 8(1) which reads:

"It shall be the duty of the Board to promote, by such measures as it thinks fit, the development under the control of the Central Government of the tobacco industry."

(2) Without prejudice to the generality of the provisions of sub-section (1),...."

Thus, all tobacco is covered by the Bill and all interests will be taken care of. For other tobacco, reference has been made in Clause 8(3) also. While we have concern for every variety of tobacco—when I say every variety it means every variety it means every variety—sometimes quality has to be given preference end for this reason virginia has been mentioned as a matter of priority.

SHRI D. D. DESAI: Sir, for Guja rat, I made two requests. One regarding representation and the other regarding satellite R. & D. Marketing Centre. We have requested, not by begging, but by right as we produce and contributes heavily by way of excise to the Central exchequer.

Tobacco Board Bill

SHRI P. G. MAVALANKAR (Ahmedabad): The question is, whether Gujarat will be there permanently on the Board. That is the point. What is Gujarat's status in the Board? (Interruptions).

SHRI VISHWANATH PRATAP SINGH): I will try, to the best of my ability, to answer the points raised by the hon Members If we convert this into a question hour, I do not think we will end with the debate.

Sir, Members have expressed cern about the representation of growers, consumers and workers on the Board A point was made by Members, Mr. Gopal, Mr Samphali, Dr. Kailas and Mr. Desai, about this. Growers, in the tobacco industry, unlike that in the rubber, coffee or tea industry, by and large, are small growers who own small farms. you step into other plantations, owners, of different large companies are there. By and large, this is the position in the tobacco industry. In regard to the representation of growers, we have not specified the minimum number. Sometimes, when we fix the minimum number, this minimum number urually operates as the maximum number. If you say that there shall be al least two members, then, possibly there would be no more than that. In the Bill, there is a flexibility so that various interests are represented according to the situation. There can even be more growers than what the people might be envisaging. Then, the rules will be framed and they will be placed before the Parliament. Hon. Members will be on the Board and I am sure they will represent the interests of the various sections workers, consumers and growers.

Sir, some concern been exhas pressed that the hig monopoly houses or the big tobacco firms will monopolise this Board. But, if the thrust of the Bill is seen, all these doubts will be dispelled. At present, it is true that the big tobacco companies exploit the market situation. When a grower goes to the platforms of these companies like Indian Leaf Tobacco Development Company or the British India Tobacco Company or the Nav Bharat Tobacco Company, he has to have issued excise permit at his own risk. If at these platforms, these big firms refuse to make purchases, then, the grower has no option but to go back and obtain a fresh excise per-This is the situation, and they exploit it In this Bill, when we provide for auction platforms under the supervision of the Board, we are going to directly hit the monopoly buyers With this thrust of the Bill and with this intention of the Government, all these doubts that the big houses will monopolise the Board and so on, will be dispelled Further, every bit of wisdom need not be enshrined in law through a statutory This much judgepronouncement ment should be left to the Government to take care of the various interests.

About consumers' interests, I am sure, majority of the Members of the Board will be consumers of tobacco and that they will be ... (Interruptions).

SHRI K GOPAL (Karur): In the Coffee Board, there are representatives of consumers.

SHRI B. K. DASCHOWDHURY: The facilities that are given in the form of subsidies and others should be extended to West Bengal and Assam. (Interruptions).

SHRI VISHWANATH PRATAP SINGH: I am coming to that. If I have to answer all the questions simultaneously, (Interruption). I am coming to every clause and every point that has been raised. My inability is

that I cannot frame one single sentence in which I can answer all the questions.

Sir, hon. Members Mr. Gopal, Mr. Sambhali and Mr. Huda made the point about the workers' representation on the Board. Sir, Mr. Huda said that the biri workers though they constitute a large part of the labour force, are not organised.

It is a sad thing that such a vast labour force still remains unorganised. Just by picking up a worker because he is a worker and putting him there, does not mean that he becomes a representative of the work-This is o because there is no organisational backing. A worker becomes a representative when there is organisational backing In fact, there is a separate Biri and Cigar Workers Act of 1966 which takes of the wages and other conditions of work of the biri workers. The organised sector among tobacco workers is only in the cigarette trade. workers employed there are 14,000-20 000, a small number. But if the of workers is organisational base there and a worker of a representative character could be taken, that would be considered.

SHRI ISHAQUE SAMBHALI: Biri workers number 40 lakhs.

SHRI VISHWANATH PRATAP SINGH About Shri Huda's suggestion for Kisans' representation and of increasing MPs' representation, this will be taken care of. About kisan representation, if there is an organisated body of growers, we would certainly look into it and prefer that.

A point was made by Shri Rama Rao about grading being made at the growers' level. It is a very good suggestion because if grading is done at growers' level, the quality will-be improved. But I think we should rely more on educating the growers rather than making a statutory provision which may be harrassing to-them.

[Shri Vishwanath Pratap Singh]

The other point made was about monopoly houses in the cigarette industry. The cigarette industry is notified in the Industries (Development and Regulation) Act, Schedule one. The MRTP Act and the Foreign Exchange Regulation Act are fully enforced, and if there is any violation of it, the Board will fully cooperate with the authorities because that is our policy.

VENKATASUBBAIAH: SHRI P. Is it not in force now? What is the new thing you are saying?

VISHWANATH PRATAP SHRI 'SINGH: That is what I am saying. The Board will co-operate with the .law.

SHR1 K. S. CHAVDA (Patan): That means the equity of foreigners will be reduced to 40 per cent?

VISHWANATH SHRI PRATAP SINGH: I do not think I have to deal with elementary matters; these pro-blems are taken care of the MRTP Act and the Foreign Exchange Regulation Act.

SHRI K. S. CHAVDA: They are making buge profits.

VISHWANATH PRATAP SINGH: This is not the forum where these problems can be sorted out. There are separate Acts dealing with them. The essence of the Bill is that tobacco is an agro-product and we are dealing with it under this Bill as such. The other aspects can be dealt with under relevant sections of other legislation. With theses remarks, I commend the Bill.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the development under the control of the Union of the topacco industry, be taken into consideration".

The motion was adopted.

MR. DEPUTY-SPEAKER: We shall wake up clause by clause consideration on the next occasion. (Interruptions) --What do we do?

MADHU DANDAVATE PROF. (Rajapur): On a point of order.

DEPUTY-SPEAKER: What is the point of order?

SHRI K. RAGHURAMAIAH: point of order. He is not raising it.

MR. DEPUTY-SPEAKER: We have crossed the time limit for private Members' business by ten minutes. I thought we should take up this on the next occasion but unfortunately I do not find Shri Shyamnandan Mishra here.

SHRI K. RAGHURAMAIAH: I have told him that it will be taken up a little later.

MR. DEPUTY-SPEAKER: I have no objection if the House agrees.

SHRI K. RAGHURAMAIAH; The House agrees . . . (Interruptions).

MR. DEPUTY-SPEAKER. I do not not understand what has happened to the hon. Members. They will not even allow me to say what I want to say to regulate the business. I am' saying that if it is the desire of the-House to go through with this Bill, let us go thropgh with it. We take up clause by clause consideration. There is an amendment to clause 2 by Shri Jyotirmoy Bosu. He is not here. The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 was added to the Bill.

MR. DEPUTY-SPEAKER: There are a number of amendments to the other clauses.

SHRI PATTABHI RAMA RAO. I am not moving my amendments.

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MR. DEPUTY-SPEAKER: The others who have tabled amendments are not present now. So, I put clauses 4 to 33 to the vote of the House.

The question is:

"That clauses 4 to 33 stand part of the Bill.

The motion was adopted.

Clauses 4 to 33 were added to the Bill.

Clause 1—(Short title, extent and commencement).

Amendment made:

Page 1. line 5,-

for "1974" substitute "1975" (7)

(Shri Vishwanath Pratap Singh)

MR. DEPUTY-SPEAKER: The question is:

"That clause I, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

## **Enacting Formula**

Amendment made:

Page 1, line 1,-

for "Twenty-fifth Year" substitute—
"Twenty-sixth Year" (6).

(Shri Vishwanath Pratap Singh)

MR. DEPUTY-SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill. MR. DEPUTY-SPEAKER: The question is:

"That the litle stand part of the Bill".

The motion was adopted.

The title was added to the Bill.

SHRI VISWANATH PRATAP SINGH: Sir, I beg to move:

"That the Bill, as amended, be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, be-

The motion was adopted.

15.45 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILL AND RESOLUTIONS

SHRI S. P. BHATTARCHARYYA: (Uluberia). Sir, I beg to move:

"That this House do agree with the Fifty-first Report of the Committee on Private Members' Bills and Resolutions presented to the-House on the 26th February, 1975."

MR DEPUTY-SPEAKER: The question is.

"That this House do agree with the Fifty-first Report of the Committee on Private Members' Billsand Resolutions presented to the House on the 20th February 1975."

The motion was adopted.

15.46 hrs.

RESOLUTION RE. GROWTH OF FASCISM IN THE COUNTRY

MR. DEPUTY-SPEAKER: We nowresume discussion on the resolution moved by Shri Shyamnandan Mishra: on the 30th August 1974. He had juststarted.